

(c) the steps taken by Government to ensure that funds under the CAMPA is not diverted in the future and strictly used for the end goal of planting trees?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) In terms of the State CAMPA Guidelines which have been approved by the Hon'ble Supreme Court of India in their Order dated 10th July 2008 in IA No.2143 in Writ Petition (Civil) No.202 of 1995 titled T N Godavarman Thirumalpad Vs UOI and Ors., the funds managed by the Ad-hoc CAMPA and released to the CAMPAs constituted in terms of these Guidelines are not to be used exclusively for planting trees, but also for other activities for conservation, protection and development of forests. Following detailed deliberations in the 5th meeting of the National CAMPA Advisory Council, held on 24th November, 2014, detailed instructions have been issued to all concerned on 29th January, 2015 specifying the purposes, and limits, on use of the funds released to the State/UT CAMPAs.

(b) The Report of the Comptroller and Auditor General of India on 'Compensatory Afforestation in India' (21 of 2013) has been tabled in the Parliament on the 6th September, 2013;

(c) As in (a) above.

Noise pollution in metro cities

1143. SHRI D. P. TRIPATHI:

SHRI B. K. HARIPRASAD:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether there is still no major changes in the noise levels in metro cities and if so, the details thereof and the reasons therefor;

(b) the details of the guidelines issued by Government to check noise pollution; and

(c) the mechanism put in place by Government to monitor noise pollution in metro cities including Mumbai effectively?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) National Ambient Noise Monitoring Network (NANMN) was initiated in March 2011 to monitor noise on 24x7 basis in 7 metro cities. The data so generated is analysed by the Central Pollution Control Board (CPCB). As per data provided by CPCB, a fluctuating trend in noise levels in metro cities has been observed.

(b) The Noise Pollution (Regulation and Control) Rules, 2000 are in place which has been last amended in January, 2010. Salient features of the said amendment are: (i) Stress laid on making the night time (10.00 pm–6.00 am) less noisy; (ii) 'Public place' defined and the occupant of a public place required to restrict the volume of public address system, etc. (iii) Similarly, the occupant of a private place required to restrict the volume of music system, etc.; and (iv) A duty cast upon the concerned State Governments to specify in advance, the number and particulars of days, not exceeding fifteen in a year, on which 2 hours exemption for permitting the use of loud speaker, public address system and the like (10.00 pm to 12.00 midnight) would be operative.

(c) The Central Government has set up a NANMN through the Central Pollution Control Board (CPCB) and respective State Pollution Control Boards (SPCBs). A total of 70 stations are existing as on date in eight cities to monitor noise on 24x7 basis namely, Delhi (10), Bangalore (10), Kolkata (10), Chennai (10), Hyderabad (10), Lucknow (10), Mumbai (9) and Navi Mumbai (1). The noise monitoring stations are operated by concerned State Pollution Control Board. Maharashtra Pollution Control Board is monitoring ambient noise in Mumbai.

Pollution level in various rivers

1144. SHRI B. K. HARIPRASAD:

SHRI D. P. TRIPATHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the pollution level in various rivers of the country including those in Karnataka, Chhattisgarh, Jharkhand, Odisha, Maharashtra and Delhi has increased in the recent years;

(b) if so, the details thereof and the reasons therefor, river-wise and the steps taken by Government to control pollution in those rivers along with the agencies involved therein;

(c) the amount allocated and expenditure incurred on cleaning of rivers during 2014-15 as compared to the last three years and the current year, river-wise; and

(d) whether Government has formulated any plan to promote eco-friendly industries to control pollution in rivers and environment?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) Discharge of untreated and partially treated sewage and industrial effluent along with dumping